

Government of Rajasthan
Law & Legal Affairs Department

A.O.J. (RJS) / Pension / sc
P
22.5.18
Jaipur, Dated 21 MAY 2018

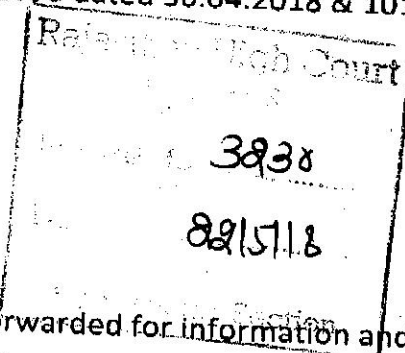
F.No.10(5)/Law/2018

ORDER

The Governor is pleased to order to implement the following recommendations of the Second National Judicial Pay Commission:-

1. Interim relief to the extent of 30% of increase in basis pay with accrued increments shall be paid to all categories/ranks of Judicial Officers.
2. The said increased in Pay shall be treated as a separate component and no D.A. is payable thereon.
3. Arrears shall be worked out with effect from 01.01.2016 on the above basis. The details of calculations are set out in Annexure-I.
4. On the same basis, the interim relief shall be provided to the pensioners and family pensioners with effect from 01.01.2016 and the arrears to be paid accordingly subject to the condition that if pension/family pension of judicial officers has been revised under FD Memorandum No. F.12(6)FD/Rules/2017 dated 30.10.2017 and 09.12.2017 that amount of increase in pension/family pension alongwith dearness relief thereon shall be adjusted against the amount of interim relief payable under this order.
5. The amounts payable by way of interim relief under this order are liable to the adjusted against the future determination pursuant to the final report submitted by the Commission."

This order issues with the concurrence & Vetting of Finance(Rules) Department vide their I.D. No 101802095 dated 30.04.2018 & 101802730 dated 21.05.2018 Respectively.



By order of the Governor.

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(Mahaveer Prasad Sharma)
Principal Secretary, Law

Copy forwarded for information and necessary action:-

1. Secretary to the Hon'ble Governor of Rajasthan.
2. Principal Secretary to the Hon'ble Chief Minister of Rajasthan.
3. P.P.S. to Chief Justice of Hon'ble High Court, Jodhpur.
4. P.S. to Hon'ble State Law Minister of Rajasthan.
5. P.S. to Hon'ble Chief Secretary, of Rajasthan.
6. Registrar General, Hon'ble High Court, Jodhpur/Jaipur Bench Jaipur.
7. P.S. to Principal Secretary, Law
8. Principal Accountant General, Rajasthan Jaipur.
9. Principal Accountant General(Audit), Rajasthan Jaipur.
10. P.S. to A.C.S. Finance (Rules/budget) of Rajasthan.
11. Director, Pension and Pension Welfare, Rajasthan, Jaipur.

J. K. B. C.
21.5.18
Joint Secretary, Law

FAX/1436
22.05.18

RAJASTHAN HIGH COURT, JODHPUR

No./RJS/Acct/Ind- NJPC/2018/5711 Dated 24.05.2018

Copy forwarded to following for information and necessary action:-

1. All the District & Sessions Judges with the direction to circulate it amongst all the subordinate courts of their judgeship including officers posted on deputation.
2. Computer Cell, Rajasthan High Court, Jodhpur with the direction to upload it on the website of Rajasthan High Court i.e. hcraj.nic.in.


24-5-2018
Registrar (Administration)